HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

Subject: Surrender of the Certificate of Enrollment as an Advocate

NOTIFICATION

No: 2807 /2026 **/RG/LP** **Dated:** 16 **11.2026**

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate and has surrendered his Certificate of Enrolment as an Advocate, therefore the same is suspended from the date shown against his name:-

S.No	Name of the Advocate	Date of Surrender	Enrollment No. & Date
1	Mr. Amit Abrol S/o Shri Yash Paul Abrol R/o Near HDFC Bank, Garhi, Rehhmbal, District Udhampur.	29.10.2026	JK-82/2012 Dt.29.03.2012 **(Absolute)** **09.10.2013**

By Order

Mujtaba 16/11/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P)

No: 53829-41 ***RG/LP*** **Dated:** 16 **11.2026**

Copy to the: -
1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Udhampur.
3. Secretary, Bar Council of India, New Delhi.
4. President, J&K High Court Bar Association, Jammu.
5. President, District Bar Association, Udhampur.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of all concerned.
9. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
10. Notifications file for record.
11. Mr. Amit Abrol S/o Shri Yash abrol, R/o Near HDFC Bank, Garhi, Rehhmbal, District Udhampur, for information.

Mujtaba 16/11/26

Registrar Administration (L.P)